

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

06

O.A. No. 251/90
T.A. No.

DATE OF DECISION 11-10-1993

Shri Issac Gulam Hussain Miyaji Petitioner

Shri P.H. Pathak

Advocate for the Petitioner(s)

Versus

Union of India and Others

Respondent

Shri Akil Kureshi

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel

Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan

Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri Issac Gulam Hussain Miyaji
at Post Tara Taluka Abdasa
Dist. Katch Bhuj

Applicant

Advocate Shri P.H. Pathak

Versus

1. Union of India
Notice to be served through
The Superintendent of Post Offices
Katch Circle Bhuj.

2. Sub-Divisional Inspector
(Post Offices)
Nakhatrana Sub Division
Nakhatrana, Katch.

Respondents

Advocate Shri Akil Kureshi

ORAL JUDGEMENT

In

O.A. 251/90

Date: 11-10-1993.

per Hon'ble Shri N.B. Patel Vice Chairman.

Mr. Kureshi states that the respondents are not going to implement the impugned termination order dated 19-3-1990 and that the applicant still continues in service as if ~~that~~ the order of termination of his service was not passed. He further states that, if it is proposed to terminate the service of the applicant hereafter, a fresh termination order will be passed in accordance with law.

2. In view of this statement made by Mr. Kureshi, Mr. Pathak seeks permission to withdraw the application with

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liberty to approach the respondents with a request for regularisation of his service . Permission granted with liberty as prayed for. Application stands disposed of as withdrawn. No order as to costs.



(V. Radhakrishnan)
Member (A)



(N.B. Patel)
Vice Chairman.

*AS.

Serial Number of the Application

07/25/90

I N D E X

Sl.No	Date of Paper or Date of filing	Discription of paper	Part to which the paper belongs Page No.	Remarks
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1.

Application

A

1 to 9

2

Reply

10 to 15

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD

RA/M.A/O.A./T.A./ 251 198⁹⁰

Issac Gulam Hussain M. Yaji Applicant (s).

P H Parzok Adv. for the
Petitioner (s).

Versus

Union of India & Co Respondent (s).

J D Agnew Adv. for the
Respondent (s).

SR. NO.	DATE.	ORDERS.
		Termination (Copy Issued)
2870		Per issuance of PA to 29/9/90. Pending admission to 29/9/90
878		Ad joined on one step a 10/9/91 CK
		RPAO Recd from RDS Pm No 142 (8-08)
10/9/90		Dy. Registrar (S) is on leave. Shifted from 10/9/90 to 19/9/90.
19/9/90		Non Present. Case is adjourned for filing of reply on 22/10/90.
22/10/90		In charge Registrar (No one in charge of Registrar) CK
21/2/91		None present. No reply has been filed. for for Admission in due course
		Regd. I/c

SR NO.	DATE.	ORDERS.
512		Pl. issue notice of adjlt after admission to regro
5/3/91		Non presen. No reply filed matter be placed in DC FH
		<i>[Signature]</i> J/c Registrar <u>20/10/92 FH</u>
	15/11/92 FH	Pl. issue notice to petitioners Cdr. about the date of FH
GAC/		